

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 433 of 1995

Wednesday, this the 29th day of March, 1995

CORAM:

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE MR P SURYAPRAKASAM, JUDICIAL MEMBER

1. SP Mohana Kumar,
Telephone Operator,
Office of the Director Maintenance,
Southern Telecom Sub Region,
Ernakulam. .. Applicant

By Advocate M/s Santhosh and Rajan

Vs.

1. Union of India represented by
Secretary,
Ministry of Urban Development,
New Delhi.
2. The Chief General Manager (Maintenance)
Southern Telecom Region,
Madras-1.
3. The Accounts Officer (Telecom Accounts)
Office of the Chief General
Manager (Maintenance),
Southern Telecom Region,
Madras-1.
4. The Director Maintenance,
Southern Telecom Sub Region,
Ernakulam, Kochi-16. .. Respondents

By Advocate Mr. Varghese P Thomas, Additional Central
Government Standing Counsel

ORDER

PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

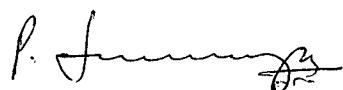
Applicant has submitted A-1 application for the grant
of a House Building Advance and states that no action has
been taken on his application. He has also made A-3 repre-
sentation to the second respondent. Learned Counsel for
applicant submits that he would be satisfied, if second

respondent is directed to dispose of the application.

2. The second respondent is directed to consider the application A-1 and representation A-3 and dispose it of within two months of today and communicate his decision to applicant.

3. We dispose of the application as aforesaid. No costs.

Dated the 29th March, 1995



P SURYAPRAKASAM
JUDICIAL MEMBER



PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

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List of Annexures

Annexure-A1:- True copy of the Application Form dated 25-1-1995 of the applicant for granting Housing Building Advance.

Annexure-A3:- True copy of the representation dated 24-3-1995 of the applicant to the 2nd respondent.